

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8363/2019

(Arising out of impugned final judgment and order dated 17-06-2019 in CRM No. 12114/2019 passed by the High Court of Judicature at Patna)

MAHTAB ALAM

Petitioner(s)

VERSUS

STATE OF BIHAR

Respondent(s)

(FOR ADMISSION and IA No.140529/2019-EXEMPTION FROM FILING O.T.)

Date : 19-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Ashutosh Thakur, Adv.
Mr. Gopi Raman, Adv.
Mr. Shantanu Sagar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

The only question sought to be examined by this court is whether the petitioner is required to deposit only Rs.35,00,000/- (Rupees thirty five lakhs) as he states that the said amount was received through RTGS while the allegation is that Rs.15,00,000/- (Rupees fifteen lakhs) was paid in cash which petitioner seeks to deny. Since the matter is at the moment only of

anticipatory bail and the petitioner claims to have deposited the first instalment of Rs.10,00,000/- (Rupees ten lakhs), we consider it appropriate to issue notice limited to the aforesaid aspect, returnable in four weeks.

Dasti as well.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER